

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
MA 1029/2018 in CP 1328/IBC/2017

Under Section 12(2) of IBC, 2016

Mr. Shailen Shah
Resolution Professional ... Applicant

In the matter of

DBM Geotechnics & Constructions Ltd ... Petitioner
Vs
Dighi Port Limited Corporate Debtor

Order delivered on 12.09.2018

Coram: Hon'ble Shri B.S.V. Prakash Kumar, Member (J)
Hon'ble Shri Ravikumar Duraisamy, Member (T)

For the Applicant: Mr. Nirav Shah, i/b DSK Legal

Per B. S. V. Prakash Kumar, Member (Judicial)

ORDER

Oral Order dictated in the open court on 12.09.2018

On the application moved by the Insolvency Resolution Professional stating that Committee of Creditors in a meeting held on 31.08.2018 passed a resolution with 99.03% voting share, seeking extension of CIRP period for another 90 days for 180 days period would expire on 20th September, 2018, since the application was filed before expiry of 180 days, the CIRP period is hereby extended for another 90 days, as envisaged in Section 12(2) of the Insolvency and Bankruptcy Code, 2016 giving effect from 21st September, 2018.

Accordingly, the MA No.1029/2018 is hereby allowed.

Sd/-

RAVIKUMAR DURAISAMY
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)